

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 14**

**IA 2085/2024 (NEW IA) IN C.P. (IB)/4596(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)  
HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **BMS TRADEWINGS PVT LTD VS AGRON  
INDIA LTD**

Section 60(5) & 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2085/2024 (NEW IA) IN C.P. (IB)/4596(MB)2019**

- 1) Mr. Rahul Darji, Ld. Counsel for the Applicant, Liquidator of the Corporate Debtor is present.
- 2) The present Interlocutory Application has been filed by the Applicant/Liquidator of the Corporate Debtor under Rule 11 of the NCLT Rules, 2016 r/w Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations to place on record the Progress Report for the quarter ending on 31.03.2024.

- 3) The said Progress Report filed by the Applicant/Liquidator is taken on record. No order is called for. The Interlocutory Application bearing IA No. 2085 of 2024, is disposed of as Allowed.
- 4) Registry shall list the main Company Petition on Board as and when New Application arising out of the present Company Petition is ordered to be listed.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare